



भारतीय बीमा विनियामक और विकास प्राधिकरण  
INSURANCE REGULATORY AND  
DEVELOPMENT AUTHORITY OF INDIA

Ref: IRDA/HLT/MISC/CIR/128/08/2018

16<sup>th</sup> August, 2018

To

All Insurers

**Re: The Mental Healthcare Act, 2017**

1. Reference is drawn to the Mental Healthcare Act, 2017 which has come into force w.e.f 29.5.2018. As per Sec 21(4) of the said Act, *every insurer shall make provision for medical insurance for treatment of mental illness on the same basis as is available for treatment of physical illness.*
2. All insurance companies are hereby directed to comply with the aforesaid provisions of the Mental Healthcare Act, 2017 with immediate effect.

(D V S Ramesh)

General Manager (Health)